

LIBRARY

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATAOA. 350/351/2019
MA. 350/200/2019

Date of order: 17.06.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Naba Kumar Kapas, son of late Krishna Chandr kapas, aged about 59 years, working as Helper- I in Railway Department, residing at 1381, R. N. Tagore Road, 3rd Floor, Flat No. 6, Kolkata- 77.
2. Md. Abdul Hakim Gazi, son of late Abdul Mazid Gazi, aged about 58 years, working as Helper- I in Railway Department, residing at Village- Sashipur, P.O. Kullagarh, Dist- 24 PGS (N), Pin- 743166.
3. Uttam Ghosh, son of late Panchu Gopal Ghosh, aged about 59 years, working as Helper-I in Railway Department, residing at Vill- Bijna, P.O. madarpur, Via- Garifa, P.S. Bijpur, Dist- 24 PGS (NN), Pin- 743166.

.....Applicants.

-versus-

1. Union of India, through the General Manager, Eastern Railway, Fairlie Palace, 17, N. S. Road, Kolkata- 1.
2. Chief Personnel Officer, Eastern Railway, Kolkata, Fairlie Palace, 17, N. S. Road, Kolkata – 1.
3. The Divisional Railway Manager, E. Rly., Sealdah, Kolkata- 14.

4. The Workshop Personnel Officer,
Kanchapara Workshop, E. Rly. Dist-
24 PGS (N), Pin - 743145.

..... Respondents.

For the Applicant : Mr. P. Sanyal, Counsel

For the Respondents : Mr. A. K. Guha, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

MA. 350/200/2019 filed by the applicants, for joint prosecutions is allowed.

2. This application has been filed in order to seek the following relief:

"8(a) An order granting leave to the applicants under Rule 4(5)(a) of the Central Administrative Tribunals (Procedure) Rules, 1987, to move this application jointly.

(b) An order directing the respondent authorities to grant the benefit under 'LARGEES' Scheme to the applicants forthwith on the basis of their applications under the purview of 'LARGEES' scheme for appointment of their sons in service and to grant all consequential benefits and to expedite the matter without any further delay.

(c) An order directing the respondents to consider the representation dated 10.01.2019 made by the applicants for granting the benefits under the LARGEES Scheme.

(d) To produce all the relevant papers and documents relating to the matter before the Hon'ble Tribunal for proper adjudication.

(e) Costs.

(f) To pass such further order/orders as this Hon'ble Tribunal may deem fit and proper."

3. Heard ld. Counsel for the parties.
4. However, both the ld. Counsels agree that the representations, preferred before the Workshop Personnel Officer, E. Rly. Kanchrapara on 10.01.2019 which are pending for disposal before the said authority can be directed to be disposed of.
5. Therefore, without entering into the merits of the matter, we dispose of the OA with a direction upon the concerned respondent no. 4 to consider the representations preferred by the applicants, within a period of 8 weeks from the date of receipt of a copy of this order.
6. The OA is disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)
Member (A)
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(Bidisha Banerjee)
Member (J)